

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No. 101
CP/104/ND/2024

IN THE MATTER OF:

Kalpana Chaturvedi	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

Under Section 73 (4).

Order delivered on 28.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Petitioner :
For the Respondent : Ms. Mahima Shekhawat, Adv.

ORDER

No representation on behalf of the applicant. Ms. Mahima Shekhawat accepts notice on behalf of the respondent. Let a copy be served to the respondent, reply be filed within seven working days, with a copy in advance to the opposite side. Let this matter be posted to 13.06.2024.

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)